

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

**LOK SABHA
UNSTARRED QUESTION NO. 2350**

**TO BE ANSWERED ON MONDAY, THE 13TH DECEMBER, 2021
Agrahayana 22, 1943 (Saka)**

Gold Jewellery Sales under PMLA

2350. SHRI K. NAVASKANI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government has decided to bring gold jewellery sales in the country under the purview of the Prevention of Money Laundering Act (PMLA), 2002;

(b) if so, the details thereof; and

(c) the response of Government to the appeal from the Jewellery business for reversal of the decision?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) & (b) As per Gazette Notification No. 799(E) dated 28.12.2020, the Central Government has notified the dealers in precious metals, precious stones as persons carrying on designated businesses or professions – if they engage in any cash transactions with a customer equal to or above Rupees ten lakhs, carried out in a single operation or in several operations that appear to be linked.

(c) There is no proposal for reversal of the decision.
